

**GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 2492
ANSWERED ON 06/08/2024**

APPOINTMENT OF STAFF MEMBERS IN LSGD

2492 SHRI RAJMOHAN UNNITHAN:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that staff members appointed for several years are on contract basis in Local Self Government Department (LSGD) institutions; and**
- (b) if so, whether they will be considered as permanent employees and if not, the reason therefor?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN)**

(a) & (b) : As per the information provided by Ministry of Panchayati Raj, instructions has been issued to all States/UTs that upto 10% of the allocation of 15th Finance Commission Untied Grants is allowed for meeting the technical and administrative support towards Operation & Maintenance and capital expenditure, including manpower on outsourcing basis and other administrative expenses as essential.
